

CC No. 105/2019 [Old CC No. 8532/2016 and CC No. 06/15]

RC No. 219 2012 E 0010

Branch: CBI/EOU-IV/New Delhi

CBI Vs. M/s JLD Yavatmal Energy Ltd. & Ors.

U/s. 120-B, 120-B/ 409/420 IPC and

Sec 13(1) (c)/13 (1) (d) P.C. Act 1988

16.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Ld. DLA Sh. Sanjay Kumar for CBI along with IO Dy. SP Himanshu Bahuguna.
Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh. R.S. Cheema for CBI.

A-2 Manoj Kumar Jayaswal and A-4 Devendra Darda are present.

Ld. Counsels Sh. Vijay Aggarwal and Sh. Nagesh Kumar for A-1 company M/s JLD Yavatmal Energy Ltd., A-2 Manoj Kumar Jayaswal, A-3 Vijay Darda and A-4 Devender Darda.

Ld. Counsel Sh. Rahul Tyagi for A-5 H.C. Gupta, A-6 K.S. Kropha and A-7 K.C. Samria.

Today, on the official email ID of this Court, Ld. Counsel Sh. Rahul Tyagi on behalf of A-5 H.C. Gupta, A-6 K.S. Kropha and A-7 K.C. Samria has submitted answers to 332 questions from out of about 540 questions supplied to the accused persons u/s 313 Cr.PC. Ld. Counsel Sh. Rahul Tyagi has however sought some more time to furnish answers to the remaining questions.

Ld. Counsel Sh. Vijay Aggarwal for A-1 to A-4 also states that by the next date of hearing his clients will positively submit answers to the questions put to them u/s 313 Cr.PC.

APPLICATION DATED 05.08.2020 BY AND ON BEHALF OF THE APPLICANT/ACCUSED NUMBER 1 M/S JLD YAVATMAL ENERGY LTD., THROUGH ITS AUTHORIZED SIGNATORY FOR REQUESTING THE COURT TO DECIDE THE OBJECTION FORTHWITH RAISED BY THE ACCUSED QUA THE DOCUMENTS MARKED AS EXHIBIT BY THE PROSECUTION WITNESS IN EVIDENCE.

Present application was moved by Ld. Counsel Sh. Nagesh Kumar on official email ID of this Court on 05.08.2020 on behalf of applicant/accused no. 1 M/s JLD Yavatmal Energy Ltd after the matter was adjourned on that day.

Copy of the same was also supplied online to Prosecution.

Reply to aforesaid application has been now filed on official email ID of this Court on behalf of Prosecution.

Copy of the same has also been supplied online to Ld. Counsel Sh. Vijay Aggarwal for applicant/accused no. 1 M/s JLD Yavatmal Energy Ltd.

Ld. Counsels are requested to expedite the same.

Matter be now put up on 22.10.2020 for arguments on aforesaid application of A-1 M/s JLD Yavatmal Energy Pvt. Ltd., and for furnishing answers to all the questions put to accused persons in their statements u/s 313 Cr. PC.

Accused persons shall also be at liberty to file written statements u/s 313 (5) Cr. PC, if they so desire.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
16.09.2020.**